

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 59 OF 2022

IN THE MATTER OF:

VELAGAPUDI BABU RAO,

S/o Late Venkateswara Rao,

Aged about 65 years, Occ: Business,

R/o. D.no-24-86, Now YSR Tadigadapa Municipality,

Previously Yenamalakuduru Village, Penamaluru Mandal,

Vijayawada Rural, Krishna District, Andhra Pradesh- 520007.

Email: velagapudi babu@yahoo.in,

Phone.No. 8333978818.

... APPLICANT

-Vs-

THE STATE OF ANDHRA PRADESH,

Rep. by its Principal Secretary,

Major Irrigation Department, Secretariat,

Velagapudi, Amaravathi, Andhra Pradesh -522238.

Email: prisecy pr@ap.gov.in,

Phone.No. 0863-2445509,

COUNTER FILED BY THE 4th RESPONDENT APPCB

Date 5-4 -2023



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

COUNSEL FOR 4th Respondent

Before the National Green Tribunal

Southern Zone, Chennai.

Original Application no.59/2022

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Environmental Engineer,
AP Pollution Control Board,
Regional office, Vijayawada.

Place : Vijayawada

Date : 31.03.2023.

**DRAFT REPORT SUBMITTED IN THE MATTER OF O.A. NO.59 OF 2022 (SZ),
DATED.14.03.2023 PERTAINING TO M/S. YSR TADIGADAPA MUNICIPALITY TO
THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI IN
COMPLIANCE TO THE HON'BLE NGT ORDER DATED.14.03.2023.**

Submitted to

**Hon'ble National Green Tribunal
Southern Zone, Chennai.**

REPORT OF SUBMITTED IN THE MATTER OF ORIGINAL APPLICATION NO.59 OF 2022 (SZ), DATED.14.03.2023 IN CASE OF SRI VELAGAPUDI BABU RAO VS STATE OF ANDHRA PRADESH IN COMPLIANCE TO THE ORDER OF HON'BLE NGT, SOUTHERN ZONE, CHENNAI DATED.14.03.2023.

I. Background :

AP Pollution Control Board, Regional office, Vijayawada had received a complaint on 29.04.2021 from Sri Velagapudi Babu Rao and other residents of Yanamalakuduru, Vijayawada (erstwhile) Krishna District regarding dumping of garbage and wastewater discharging from Sewage Treatment Plant (STP) of Vijayawada Municipal Corporation located at Yanamalakuduru joining into the Krishna River bed thereby affecting the public health of surrounding villagers.

Upon receipt of the above complaint AP Pollution Control Board, Regional office, Vijayawada forwarded a copy of complaint to the Additional Commissioner, Vijayawada Municipal Corporation, Vijayawada on 08.06.2021 requesting for taking necessary action as the complaint matter is pertaining to the office jurisdiction of Vijayawada Municipal Corporation, Vijayawada for redressal (enclosed as Annexure-3).

Subsequently, APPCB, RO, Vijayawada had received on 10.11.2021 through whatsapp a copy of news clipping of an adverse news item which was published in Eenadu daily newspaper titled "**Swatcha Sankalpam Krishnarpanam**" forwarded by Senior Environmental Engineer (SEE), Legal cell, APPCB, Board office, Vijayawada regarding dumping of Municipal Solid Waste at Ramalingeswara nagar Pushkara Ghat, Yanamalakuduru Circles (1 to 5) on Krishna river bed causing water pollution & odour nuisance (enclosed as Annexure-4).

Upon receipt of above said adverse news items, officials of RO, Vijayawada had attended the matter and inspected premises of dump site on 10.11.2021. Thereafter, this office issued show cause notice to the Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa on 12.11.2021 with a direction to stop dumping of Municipal Solid Waste in the Krishna river bed and to clear the existing dump which was lying in the dump site and also to stop open burning of garbage at dump site immediately at Yanamalakuduru Grama Panchayat (enclosed as Annexure-5).

Subsequently, the RO, Vijayawada received E-mail from the Municipal Commissioner, YSR Tadigadapa Municipality, duly furnishing a reply vide report dated 20.11.2021 stating that the YSR Tadigadapa Municipality, is newly constituted municipality by merging 4 No. of Grama Panchayats i.e., Kanuru, Poranki, Tadigadapa and Yanamalakuduru and mentioned that previously the dumping of garbage had been maintained by concerned Grama Panchayat at vacant sites. Yanamalakuduru is one of the dumping garbage sites in the Krishna bed for past five years and segregating the solid waste in to wet & dry wastes in solid waste management shed at Yanamalakuduru. Further, as they have no vacant site for dumping of garbage at Yanamalakuduru (enclosed as Annexure-6).

Further he informed that, they are planning to purchase of 5 acres of land for dumping of garbage nearby YSR Tadigadapa Municipality area and due to non-availability of dumping yard they had to dump municipal solid waste at Yanamalakuduru in the Krishna river bed area. He informed that presently they are not burning any solid waste and they cleared all the wet & dry waste forms from the Krishna river bed after inspection of officials of Regional office, Vijayawada.

Thereafter, aggrieved petitioner had approached Hon'ble NGT by filing Original Application (O.A.) No.59 of 2022 (SZ) against dumping of waste / garbage into the Krishna river by YSR Tadigadapa Municipality thereby polluting drinking water of Krishna river and release of sewage effluents into the Krishna river once again pollution of the river water and also the ground water in that area and seeking the tribunal to issue direction to the respondents 1 (The Principal Secretary, Major Irrigation Department, AP Secretariat, Amaravathi), 4 (The Member Secretary, APPCB, BO, Vijayawada)& 5 (The Member secretary, CPCB, Delhi) to take immediate steps to stop the second respondent YSR Tadigadapa Municipality from dumping the waste into the krishna river water and also to direct the third respondent Commissioner, Vijayawada Municipal Corporation.

II. Action taken by the AP Pollution Control Board :

The Regional office, Vijayawada had submitted a report to the Board office, APPCB, Vijayawada on 15.12.2021 & 05.08.2022 and requested the Board to place the issue of secured land fill of YSR Tadigadapa Municipality, a new Urban Local Body (ULB) which is not complying with stipulated siting criteria as per the Solid Waste Management Rules, 2016 and not adopting scientific disposal practices as per Municipal Solid Waste Management for safe guarding the public health and the Environment in view of public complaints on illegal dumping of Municipal Solid Waste and orders issued by the Hon'ble NGT in O.A.No.59 of 2022(enclosed as Annexure-7).

After having perused the report submitted by the APPCB, RO, Vijayawada, the Board had reviewed the above said case before External Advisory Committee (Task Force) meeting held on 18.08.2022.Accordingly, the Board issued directions to M/s. YSR Tadigadapa Municipality on 29.08.2022 stating that if the municipality violate any one of the directions, action to be initiated under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules,2016 in the interest of public health and environment(copy of directions is enclosed as Annexure-8).

It is to submit that the Regional office, Vijayawada received e-mail from the Board office, Legal cell, Vijayawada on 20.03.2023 and requested to furnish a report pertaining to Hon'ble NGT, Chennai order dated.14.03.2023 in O.A.No.59 of 2022 (SZ) regarding to M/s. YSR Tadigadapa Municipality(enclosed as Annexure-9).

III. Status of Solid Waste Management:

Further, the officials of Regional Office, inspected the dump site and its surroundings on 31.03.2023 and observed the following:

- YSR Tadigadapa Municipality had stopped dumping of garbage in the Krishna River Bed area in compliance with the directions issued by the Board.
- The officials of Tadigadapa Municipality informed that they routing their MSW/Garbage to dump transfer point which is located at dump site of Autonagar for onward transportation to M/s. Jindal Urban Waste Management Limited, Sy.No.933 & 938, Kondaveedu (V), Edlapadu (M), Guntur District. So far, Tadigadapa Municipality had disposed 7478.81 MT of MSW / Garbage to M/s. Jindal Urban Waste Management Limited as per the information provided by the Municipal Authorities.

- During the inspection, it was observed that the dumping of Municipal Solid Waste was stopped in Krishna bed river by the Tadigadapa Municipality. However, heaps of dumped garbage were observed sparsely spread in the Krishna river bed area. Open burning of garbage was occasionally observed at the dump site thereby causing air pollution on to the surroundings. Leachates from the dump site join the river Krishna may cause contamination of the river water, as no leachate prevention measures are in place at the dump site.
- The Tadigadapa Municipality did not provide any fencing facility around the dump site has been provided to prevent unauthorized persons / stray animals.

The Municipal Commissioner, Tadigadapa has submitted compliance status to the directions issued by the Board vide order dated.29.08.2022 to this office on 29.03.2023 (enclosed as Annexure-10).

IV. Compliance report on the directions issued by the Board is as follows:

Sl. No.	Directions	Compliance
1.	The Municipality shall ensure strict compliance with Solid Waste Management Rules,2016 and ensure disposal of Solid Waste in accordance with the said Rules.	Complied. The officials of Tadigadapa Municipality informed that they are routing their MSW/Garbage into dump transfer point located at Autonagar Municipal Solid Waste dump transfer point for onward transporting to M/s. Jindal Urban Waste Management Limited, Sy.No.933 & 938, Kondaveedu (V), Edlapadu (M), Guntur District which is a dedicated Waste to Energy (WtE) plat involved in the generation of Electrical Power generation utilizing MSW as fuel for the Boiler. So far the officials of Tadigadapa Municipality informed that disposed 7478.81 MT of MSW waste to M/s. Jindal Urban Waste Management Limited, till now.
2.	The Municipality shall immediately obtain authorization from APPCB as required under the above Rules.	Not complied. The officials of YSR Tadigadapa informed that they requested the Collector & District Magistrate, Krishna to acquire 5 Acres of land for dump yard, waste to compost plant etc. Further, they informed that whenever the land for dump yard is allotted to this Municipality shall immediately obtain authorization from APPCB.
3.	The Municipality shall ensure that there is no disposal of any kind of solid waste at Krishna River bed.	Partially complied. The YSR Tadigadapa Municipality had stopped dumping of garbage in the Krishna river bed. However, heaps of dumped garbage were observed sparsely spread in the Krishna river bed area.
4.	The Municipality shall furnish monthly returns of Solid waste disposed to M/s Jindal Urban Waste Management Ltd; to EE, RO, Vijayawada.	Not complied. The RO, Vijayawada is not receiving monthly returns pertaining to MSW disposing to Waste to Energy Plant operating by M/s. Jindal Urban Waste Management Limited, Guntur District.

5.	The Municipality shall within 15 days submit action plan for clearing of legacy waste located at the Krishna River Bed and remediation of the contaminated area.	No legacy waste is observed.
6.	The Municipality shall comply with the Construction & Demolition Waste Rules,2016, Plastic Waste Management Rules,2016.	Being complied.

V. Status of Sewage Management :

With regard to a liquid waste (sewage effluent) management it is to submit that the YSR Tadigadapa Municipality is newly formed Urban Local Body (ULB) which is not having dedicated STP for treating Sewage effluents. However, 2 Nos. of STPs each of capacities 10 MLD and 20 MLD respectively have been provided & being operated by Vijayawada Municipal Corporation which are receiving sewage effluents from the VMC limits. They are located at Ramalingeswara nagar in Yanamalakuduru under YSR Tadigadapa Municipality. There is scope of discharging treated sewage effluents from the outlets of these two STPS will join into Krishna river bed thereby causing water pollution in the Krishna river. As verified from this office records, no status report has been received from the Tadigadapa Municipality on the proposals of construction of STP with adequate treatment capacity for treating in the sewage effluents before being disposed into the nearby water body. Earlier the A.P Pollution Control Board had also issued notice to the Commissioner, VMC, Vijayawada on diversion of untreated sewage joining in to the water bodies on 18.03.2019 (enclosed Annexure-11) with respect to a complaint received from the public on Krishna river water pollution. Further, it is to submit that the APPCB, Regional office, Vijayawada issued notice to YSR Tadigadapa Municipality for construction of STP for treating domestic waste water to meet prescribed norms stipulated by A.P. Pollution Control Board and also to provide secured land fill facility for proper management of municipal solid waste on 03.03.2023 (enclosed Annexure-12).

Submitted.

31-03-2023


 Environmental Engineer,
 APPCB, RO, Vijayawada.

Item No. 01:

Annexure - 1 **Court No.2**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 59 of 2022 (SZ)

IN THE MATTER OF

Velagapudi Babu Rao, Krishna District

...Applicant(s)

Versus

The State of Andhra Pradesh & ors.

...Respondent(s)

Date of hearing: 26.05.2022.

CORAM:

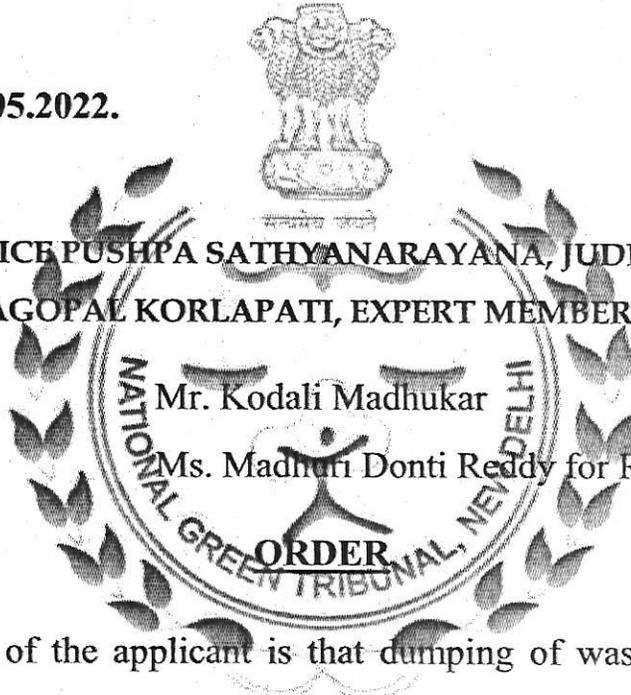
HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Kodali Madhukar

For Respondent(s):

Ms. Madhuri Donti Reddy for R1 to R4



1. The grievance of the applicant is that dumping of waste/garbage into the Krishna River by the 2nd respondent, YSR Tadigadapa Municipality thereby polluting the drinking water of Krishna River. Further, the 3rd respondent, who is Vijayawada Municipal Corporation also has set up a sewage treatment plant on the banks of Krishna River and the sewage effluents which are generated are being released into the river once again causing pollution of the river water and also the ground water in that area.



2. Though, detailed representation has been made to the concerned officials including the Andhra Pradesh Pollution Control Board to take necessary action, no concrete action has been taken by the respondents till date. Hence the applicant has approached this Tribunal seeking a direction to the respondents 1, 4 and 5 to take immediate steps to stop the 2nd respondent, YSR Tadigadapa Municipality from dumping the waste into the river water and also direction to the 3rd respondent not to release sewage effluent from the STP into the Krishna River.
3. The photographs furnished along the application also appears to be alarming as we could see the garbage being dumped and also the STP which is letting untreated water into the river is apparent that it should be toxic when consumed by the humans, as well as cattle and aquatic fauna.
4. As a prima facie case has been made out by the applicant, we issue notice to the respondents which is accepted by Mrs. Madhuri Donti Reddy for respondents 1 to 4.
5. Let notice be sent to 5th respondent through the Tribunal as well as privately by applicant. Notice returnable after four weeks.
6. Post the matter on 21.07.2022.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 59/2022(SZ)
26th May, 2022. (AM)

Annexure - 2

Item No. 07:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 59 of 2022 (SZ)

IN THE MATTER OF:

Velagapudi Babu Rao,
Krishna District, Andhra Pradesh.

...Applicant(s)

Versus

The State of Andhra Pradesh,
Rep. by its Principal Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 14.03.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mr. R. Thirunavukarasu for CPCB.
Mrs. Madhuri Donti Reddy for R1 to R4.

9

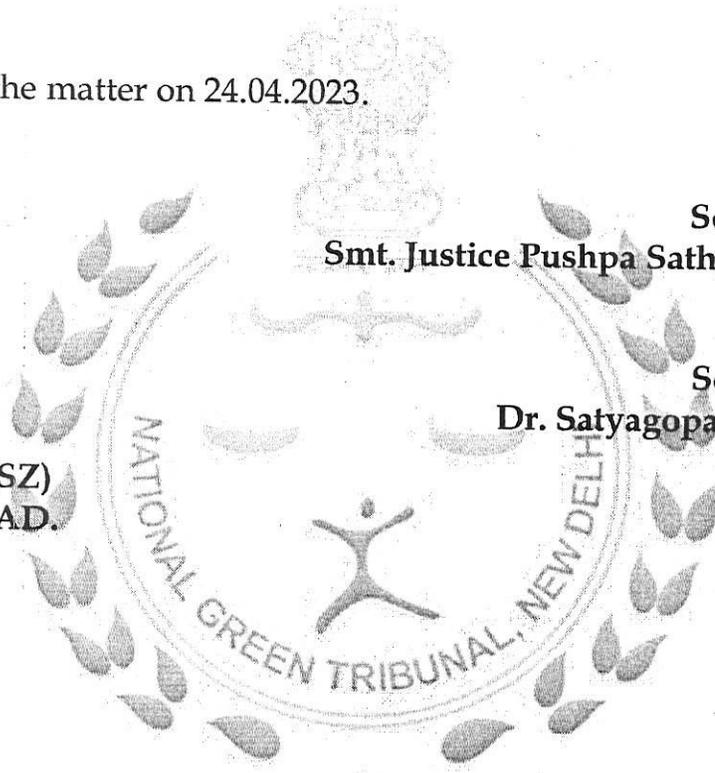
ORDER

1. The report of the 3rd respondent/Vijayawada Municipal Corporation is filed.
2. The learned counsel appearing for the Andhra Pradesh Pollution Control Board states that the report is ready and will be uploaded before the date of next hearing.
3. List the matter on 24.04.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

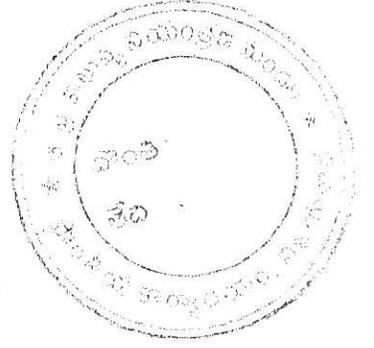
O.A. No.59/2022(SZ)
14th March 2023. AD.



Annexure - 3

To,
The Pollution Engineer
A.P. State Zonal Office,
Gurunanak Nagar Road,
Vijayawada, Krishna District.

From,
Velagapudi Babu Rao,
and Yanamalakuduru Public
Krishna District.



Vijayawada - 1633
16 Feb 2011
29/04/11
L. P. C. M. P.

Sub: About the Pollution caused by the dumping of garbage from the Village of Yanamalakuduru in the Womb of Krishna River.

Respected Sir/Madam,

1. Collecting the garbage from Yanamalakuduru Village and dumping garbage in a place in the fresh water of Krishna River. About 16 to 18 tractors from Yanamalakuduru Village garbage are being loaded in the womb of Krishna River everyday. Dead animal Carcasses in the village are also dumped in the womb of Krishna River.
2. Garbage littering in the River causes it to stink when soaked in the fresh water. The cattle in the Village ate the rotten scriptures and fell ill and died. There are about 80 to 120 pigs roaming around and there is a terrible stench.
3. In the naturally formed legs in Krishna basin, the villagers used Fresh water for cattle to fetch fresh water. At present the whole Lake is being made dirty, angry and stinking because of this garbage.
4. Sewage entering the Lake pollutes the Lake water make it unusable for the live stock and people, dirty water from the lake seeps into the ground in the village of Venki and other crops and local Bore wells and the said water is came with dirty smell. Utilization of water supplied by Panchayat (municipality) is not comfortable for use and not comfortable for drinking due to dirty smell.
5. Plant belonging to Vijayawada Municipal corporation was constructed in the mid of Krishna River near Yanamalakuduru and the waste from Sewage Plant is discharged directly into the river without purifying the impurities that come to the sewage plant is toxic. This causes the ground water become completely unusable and polluted, resulting in foul smelling water.
6. From the research centre built as fresh water source, built with millions of rupees for fresh water on the boarder of Peddapulipaka to the lower part of Yanamalakuduru, water is being supplied to the villages of Peddapulipaka, Tadigadapa, Yanamalakuduru. Yanamalakuduru Krishna River garbage dumped in the womb, Municipal corporation discharges waste water from their plant into the river Krishna as well as the fresh water filter plant is not only useless but also the stench coming from it

11

Annexure - 3

7. Yanamalakuduru Villagers drank water and died of various skin disease Jaundis, kidney. Deceases and Diariah. Among the Cattle that drank the water came small fox and uterine deceases. Milk from this cattle is also contaminated the people are getting trouble.

8. As a result of this contamination the people of the Villages suffered with like Led, Lead, due to reaching into the body of the people, let us know that we are also effected by the other developments that have taken place in and around in the Eluru in the past.

9. Therefore the Authorities should take immediate action against the pollution of the Holy River Krishna and take action against the Authorities of Vijayawada Municipal Corporation to take measures to prevent release of toxic substances from their sewage plants into the Krishna River, we demand that criminal proceedings action can be taken the against the officials who turned fresh water lakes into dirty water. Else the people are going to get seriously ill. Therefore it is your responsibility to respond immediately and see to it that Krihsna's womb and water's are not polluted so that ground water is not polluted. We urge you to take action without having to go to other officer or any other Judiciary. It is direct loss of health to the villagers of Yanamalakuduru, Tadigadapa, Pedapulipaka and we want ot protect people from deceases from our livestock and people.

V. Babu Rao

Your' faithfully

Enclosures:

1. The Photos relating to Toxic waste dumped by the Municipal corporation and Panchaythi in the womb of Krishna River and in Lake.
2. The Photos discloses drinking water filter point which is constructed in the womb of Krishna River in the village of Pedapulipaka.

ఈనాడు



స్వచ్ఛ సంకల్పం.. 'కృష్ణా'ర్పణం..!

'జగనన్న స్వచ్ఛ సంకల్పం.. క్లీన్ ఆండ్రప్రదేశ్' కార్యక్రమం కింద ఇంటింటికి వెళ్లి తడి, పొడి చెత్తను వేర్వేరుగా సేకరించడానికి ఇటీవల కొత్త వాహనాలను ప్రారంభించారు. చెత్తనంతా యార్డుకు తరలించి తడి చెత్త ద్వారా ఎరువు తయారు చేయాలి. పొడి చెత్తను రీసైకింగ్ చేయాల్సి ఉంది. ఇవేమీ చేయకుండానే కృష్ణా జిల్లా యనమలకుదురు సర్కిల్లోని చెత్తనంతా వాహనాల్లో తీసుకొచ్చి పక్కనున్న కృష్ణా నదిలో పారేస్తున్నారు. దీంతో నది పరిసరాలన్నీ కలుషితమై దుర్వాసనతో అపరిశుభ్రంగా మారాయి. స్వచ్ఛ సంకల్పంతో ఇళ్ల నుంచి తెచ్చిన చెత్తనంతా ఇలా పవిత్రమైన కృష్ణానదిలో పారేసి కలుషితం చేస్తున్నారు.

- ఈనాడు, అమరావతి



Pure will.. 'Krishna' offering..!

New vehicles have recently been launched to collect wet and dry waste separately from door to door under the program 'Jagananna Swachh Sankalpam.. Clean Andhra Pradesh'. All garbage should be moved to the yard and compost should be made from wet garbage. Dry waste should be recycled. Without doing any of this, all the garbage in the Yanamalakudur circle of Krishna district is brought in vehicles and dumped in the nearby Krishna river. Due to this, the river surroundings became polluted and unclean with bad smell. All the garbage brought from the houses with pure intention is being polluted by throwing it in the holy river Krishna.

— Today, Amaravati.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.

Ph.No. : 0866-2543542.

Regd. Post with Ack. Due

Lr.No.MSW/PCB/RO-VJA/2021-

Date. .11.2021

SHOW CAUSE NOTICE

Sub: APPCB- RO-VJA- Adverse news item published in Eenadu daily news paper on 10.11.2021 regarding dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru on Krishna river bed causing water pollution & odour nuisance - Show cause notice issued - Reg.

Ref: 1. Adverse news item published in Eenadu daily news paper on 10.11.2021
2. Inspection conducted by the officials of APPCB, RO, Vijayawada on 10.11.2021.

Whereas, an Adverse news item published in Eenadu daily news paper on 10.11.2021 regarding dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru Circles (1 to 5) on Krishna river bed causing water pollution & odour nuisance. Copy of adverse news item is herewith enclosed.

Whereas, you are operating an unscientific dump site located at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru, Krishna District. The dump site cater to the need of Yenamalakuduru Grama Panchayat Circles (1 to 5) for dumping of Municipal solid waste and is being maintained by Yenamalakuduru Grama Panchayat.

Whereas, the officials of this office inspected the dump site and its surroundings on 10.11.2021 and observed the following:

- At the time of inspection, it was noted that earlier the Yenamalakuduru Grama Panchayat is operating with 5 No. of Grama Panchayat Circle Offices. Now, these 5 No. of Grama Panchayat Circle Offices merged in YSR Tadigadapa Municipality. The Yenamalakuduru Grama Panchayat is operating the unscientific municipal solid waste dump site located at Ramalingeswaranagar Pushkara Ghat and dumping municipal solid waste in an unscientific manner.
- The Yenamalakuduru Grama Panchayat generates about 9 Tons/day of municipal solid waste and is dumping this unsegregated municipal solid waste in dump site in an unscientific manner.
- The dump site is located on the river bed of Krishna river and observed a flood protection wall (retaining wall) by the side of dump site. Also there is a graveyard is located on the Eastern side of the dump site.
- At the time of inspection, it was observed that, the waste is being collected separately in dry waste and wet waste bins and dumping both dry & wet waste combined in dump site. No segregation of wet & dry municipal solid waste observed at the dump site.
- It was observed that, open burning of dump site is taking place continuously and toxic fumes are emanating from the dump site and spreading into the environment thereby causing air pollution in the area. There is every possibility that the leachate generated from the dump site will join the river Krishna thereby contaminating the river water.

- There is no segregation of plastic waste observed at dump site, which is leading to open burning along with the garbage.
- No fencing has been provided around the dumpsite to obstruct entry of unauthorized persons, animals and as a preventive measure to avoid throwing of fires at the garbage dumps.
- The operator of the dump site i.e., YSR Tadigadapa Municipality has not submitted Solid Waste Management Plan, as per the state policy and strategy on solid waste management within the 6 months from the date of notification of state policy and strategy, as per the section 15 (a) of SWM Rules, 2016.
- The operator of the dump site i.e., YSR Tadigadapa Municipality not obtained necessary approvals from the State Pollution Control Board (SPCB) for siting and operation of dump site. The operator of the dump site not followed Solid Waste Management Rules, 2016 for operation of dump site.

In view of the above, you are hereby directed to stop dumping of Municipal solid waste in the river bed and cleanup the existing dump site immediately. You are also hereby directed to stop open burning of solid waste at dump site immediately at Yenamalakuduru Grama Panchayat.

You are hereby directed to report the compliance to this office within 10 days i.e., by 22.11.2021. Failing which necessary legal action would be initiated against operator of the dump site under section 31 (A) of the Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and SWM (Management & Handling) Rules, 2016 and PWM (Management & Handling) Rules, 2016, in the interest of the Public Health and Environment Protection.


 12/11/21
ENVIRONMENTAL ENGINEER

12-11-21

To

**The Municipal Commissioner,
YSR Tadigadapa Municipality,
Tadigadapa, Penamaluru (M),
Krishna District.**

Copy submitted to

1. The District Collector & Magistrate, Machilipatnam, Krishna District for kind information.
2. The District Panchayat Officer, Krishna District for kind information.
3. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Vijayawada for kind information.
4. The Senior Environmental Engineer (Legal cell), APPCB, Board Office, Vijayawada for kind information.

16

O/c

Annexure -6

Email

T.Prasada Rao

Submission of report to show cause notice YSR Tadigadapa Municipality

From : gptadigadapa@gmail.com

Sat, Nov 27, 2021 09:27 PM

Subject : Submission of report to show cause notice YSR
Tadigadapa Municipality

1 attachment

To : S.S.S. Murali <rovja-ee1@appcb.gov.in>

Respected Sir/Madam,

Please find the attached file.

Commissioner,
YSR Tadigadapa Municipality.

Submission of report to show cause notice YSR Tadigadapa Municipality.pdf
1 MB

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16

Annexure - 6

MUNICIPAL ADMINISTRATION DEPARTMENT

From:
Dr. N. Prakash Rao,
M.A.,B.L.,M.Phil.,M.B.A,Ph.D.
Municipal Commissioner,
YSR Tadigadapa Municipality,
Tadigadapa, Krishna district.

To:
The Environmental Engineer,
Vijayawada Region,
AP Pollution Control Board.

Roc No.653/2021/C2, Dated.20.11.2021

Respected Sir/Madam,

Sub : Adverse News Publish in Eenadu Daily News Paper – YSR
Tadigadapa Municipality – Submission of report to show cause
notice issued on 12.11.2021 – Reg.

Ref : 1. Adverse news published in Eenadu daily news paper on
10.11.2021
2. Lr.No.MSW/PCB/RO-VJA/2021-879 dated.12-11-2021 of
Environmental Engineer, Vijayawada Region.

In the reference cited above, the Environmental Engineer Vijayawada region has issued show cause notice pertaining to the dumping of municipal solid waste at ramalingeswara pushkara ghat yanamalakduru on Krishna river bed causing water pollution and odour nuisance.

In this regard, It is to submit that YSR Tadigadapa Municipality is newly constituted municipality by merging in to 4 Gram Panchayats i.e Kanuru, Poranki, Tadigadapa and Yanamalakuduru and I further submit that previously dumping of Garbage have been maintaining by erstwhile Gram Panchayats for the last several years in the Erstwhile Gram Panchayat Vacant sites. Yanamalakduru is one of the dumping of Garbage sites on Krishna bed for the last 5 years and waste is segregating wet & dry waste and maintaining solid waste management shed at yanamalakuduru. Presently there is no vacant site for dumping of garbage at yanamalakuduru.

In view of the above circumstances, We are planning to purchase 5 Acres of land for dumping of garbage nearby YSR Tadigadapa Municipality area. Moreover, pertaining to adverse news item published in Eenadu telugu daily newspaper i humbly submit that due to non availability of dumping yard we are dumping of municipal solid waste at yanamalakuduru on Krishna bed and segregating dry and wet waste from time to time and further submit that we are not burning any dumping material. And after your inspection we have cleaned up all the wet & dry waste from the Krishna river bed and herewith submitted photographs for kind perusal.

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Hence I request you kindly to permit dumping of garbage near by flood protection wall (retaining wall) until the purchase of 5 acres of land for dumping of garbage to the YSR Tadigadapa Municipality.


Commissioner

~~20/11/21~~ YSR Tadigadapa Municipality

Copy Submitted to the Commissioner & Director of Municipal Administration
Gorantla, Guntur for favour of kind information.

Copy Submitted to the Collector & District Magistrate, Krishna District,
Machilipatnam for favour of kind information.

Copy Submitted to the Regional Director cum Appellate Commissioner,
Rajahendravaram for favour of kind information.

19



Annexure - 7

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Nagar, Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.MSW/APPCB/RO-VJA/2021-1058

Date. 15.12.2021

To

The Member Secretary,
A.P. Pollution Control Board,
Head Office,
Vijayawada.

Sir,

Sub: APPCB-RO-VJA- Adverse news item published in Eenadu daily news paper on 10.11.2021 regarding dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru on Krishna river bed causing water pollution & odour nuisance - Status report submitted - Reg.

- Ref:
1. Adverse news item published in Eenadu daily news paper on 10.11.2021
 2. Inspection conducted by the officials of APPCB, RO, Vijayawada on 10.11.2021
 3. T.O. Lr.No.MSW/PCB/RO-VJA/2021- Date.12.11.2021 issued show cause notice to the industry.
 4. ROC No.653/2021/C2, Dated.20.11.2021 of Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa, Krishna District.

It is to submit that, an Adverse news item published in Eenadu daily news paper on 10.11.2021 regarding dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru Circles (1 to 5) on Krishna river bed causing water pollution & odour nuisance.

It is to inform that an unscientific dump site is operating at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru, Krishna District. The dump site cater to the need of Yenamalakuduru Grama Panchayat Circles (1 to 5) for dumping of Municipal solid waste and is being maintained by Yenamalakuduru Grama Panchayat.

Further, the officials of Regional Office, inspected the dump site and its surroundings on 10.11.2021 and observed the following:

- At the time of inspection, it was noted that earlier the Yenamalakuduru Grama Panchayat is operating with 5 No. of Grama Panchayat Circle Offices. Now, these 5 No. of Grama Panchayat Circle Offices merged in YSR Tadigadapa Municipality. The Yenamalakuduru Grama Panchayat is operating the unscientific municipal solid waste dump site located at Ramalingeswaranagar Pushkara Ghat and dumping municipal solid waste in an unscientific manner.

- The Yenamalakuduru Grama Panchayat generates about 9 Tons/day of municipal solid waste and is dumping this unsegregated municipal solid waste in dump site in an unscientific manner.
- The dump site is located on the river bed of Krishna river and observed a flood protection wall (retaining wall) by the side of dump site. Also there is a graveyard is located on the Eastern side of the dump site.
- At the time of inspection, it was observed that, the waste is being collected separately in dry waste and wet waste bins and dumping both dry & wet waste combined in dump site. No segregation of wet & dry municipal solid waste observed at the dump site.
- It was observed that, open burning of dump site is taking place continuously and toxic fumes are emanating from the dump site and spreading into the environment thereby causing air pollution in the area. There is every possibility that the leachate generated from the dump site will join the river Krishna thereby contaminating the river water.
- There is no segregation of plastic waste observed at dump site, which is leading to open burning along with the garbage.
- No fencing has been provided around the dumpsite to obstruct entry of unauthorized persons, animals and as a preventive measure to avoid throwing of fires at the garbage dumps.
- The operator of the dump site i.e., YSR Tadigadapa Municipality has not submitted Solid Waste Management Plan, as per the state policy and strategy on solid waste management within the 6 months from the date of notification of state policy and strategy, as per the section 15 (a) of SWM Rules, 2016.
- The operator of the dump site i.e., YSR Tadigadapa Municipality not obtained necessary approvals from the State Pollution Control Board (SPCB) for siting and operation of dump site. The operator of the dump site not followed Solid Waste Management Rules, 2016 for operation of dump site.

This office issued show cause notice to the Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa on 12.11.2021 with a direction to stop dumping of Municipal solid waste in the river bed and cleanup the existing dump site immediately and also to stop open burning of solid waste at dump site immediately at Yenamalakuduru Grama Panchayat.

Subsequently, E-mail received from the Municipal Commissioner, YSR Tadigadapa Municipality, duly furnishing a reply vide report dated 20.11.2021 stating that the YSR Tadigadapa Municipality, is newly constituted municipality by merging into 4 No. of Grama Panchayats i.e., Kanuru, Poranki, Tadigadapa and Yenamalakuduru and mentioned that previously the dumping of garbage has been maintaining by concerned Grama Panchayat at vacant sites. Yenamalakuduru is one of the dumping garbage sites on Krishna bed for last five years and segregating the solid waste in wet & dry forms and maintaining in solid waste management shed at Yenamalakuduru. Further he stated that at present there is no vacant site for dumping of garbage at Yenamalakuduru.

Further he informed that, they are planning to purchase of 5 acres of land for dumping of garbage nearby YSR Tadigadapa Municipality area and also stating that due to non-availability of dumping yard they are dumping municipal solid waste at Yenamalakuduru on Krishna bed. And also informed that they are not burning any solid waste and they have cleaned up all the wet & dry waste forms from the Krishna river bed after inspection of officials of Regional office, Vijayawada. The Municipal Commissioner, YSR Tadigadapa is humbly requesting the Board to permit them for dumping of garbage nearby the flood protection wall (retaining wall existing on the river bed) until the purchase of 5 acres of land for dumping of garbage to the YSR Tadigadapa Municipality.

In view of the above, it is requested that, the issue may be placed and reviewed before External Advisory Committee (EAC) meeting for further necessary action.

This is submitted for favour of kind information.

Yours faithfully,

Encl: A/a.

B. C. Srinivasulu
15/12/21
ENVIRONMENTAL ENGINEER (FAC)

B
15/12/21

22



Annexure - 7
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Nagar, Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.MSW/APP/RO-VJA/2022- 571

Date.05.08.2022

To

The Member Secretary,
A.P. Pollution Control Board,
Head Office,
Vijayawada.

Sir,

Sub: APPCB-RO-VJA- Hon'ble NGT, Order dt.26.05.2022 in O.A.No.59 of 2022 (SZ) pertaining to Tadigadapa Municipality on dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru on Krishna river and the release of sewage effluent from the STP into Krishna River - Causing pollution of river and also the ground water in that area – Status report submitted - Reg.

- Ref:
1. Adverse news item published in Eenadu daily news paper on 10.11.2021
 2. Inspection conducted by the officials of APPCB, RO, Vijayawada on 10.11.2021
 3. T.O. Lr.No.MSW/PCB/RO-VJA/2021- Date.12.11.2021 issued show cause notice to the Commissioner, YSR Tadigadapa Municipality.
 4. ROC No.653/2021/C2, Dated.20.11.2021 of Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa, Krishna District furnished reply to show cause notice issued by APPCB, RO, Vijayawada.
 5. Lr.No.MSW/APP/RO-VJA/2021-1058, Dt.15.12.2021 status report submitted to HO, Vijayawada.
 6. E-mail received from Legal section, BO, Vijayawada on 09.06.2022 regarding Hon'ble NGT Order dt.26.05.2022 in O.A.No.59 of 2022 (SZ).
 7. The officials of RO, Vijayawada inspected the dump site and surroundings on 30.07.2022.

It is to submit that, an Adverse news item published in Eenadu daily news paper on 10.11.2021 regarding dumping of Municipal Solid Waste at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru Circles (1 to 5) on Krishna river bed causing water pollution & odour nuisance.

It is to submit that an unscientific dump site is operating at Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru, Krishna District. The above dump site is intended to cater the disposal needs of Yenamalakuduru Grama Panchayat Circles (1 to 5) for dumping of Municipal solid waste and is being maintained by Yenamalakuduru Grama Panchayat.

Further, the officials of Regional Office, inspected the dump site and its surroundings on 10.11.2021 and observed the following:

- At the time of inspection, it was noted that earlier Yenamalakuduru Grama Panchayat was operating with 5 No. of Grama Panchayat Circle Offices. Now, these 5 No. of Grama Panchayat Circle Offices merged in YSR Tadigadapa Municipality. The Yenamalakuduru Grama Panchayat is operating the unscientific municipal solid waste dump site located at Ramalingeswaranagar Pushkara Ghat and dumping municipal solid waste in an unscientific manner.
- The Yenamalakuduru Grama Panchayat generates about 9 Tons/day of municipal solid waste and is dumping this unsegregated municipal solid waste in dump site in an unscientific manner.
- The dump site is located in the river bed of Krishna river and observed that a flood protection wall (retaining wall) was existing by the side of dump site. Also there is a graveyard is located on the Eastern side of the dump site.
- At the time of inspection, it was observed that, the waste is being collected separately in dry waste and wet waste bins and dumping both dry & wet waste combined in dump site. No segregation of wet & dry municipal solid waste was observed at the dump site.
- It was observed that, open burning of dump site is taking place continuously and toxic fumes are emanating from the dump site and spreading into the environment thereby causing air pollution in the area. There is every possibility that the leachate generated from the dump site will join the river Krishna thereby contaminating the river water, as the dump site has been located in the river bed.
- There is no segregation of plastic waste observed at dump site, which is leading to open burning along with the garbage.
- No fencing has been provided around the dumpsite to obstruct entry of unauthorized persons, stray animals and as a preventive measure to avoid throwing of fires at the garbage dumps.
- The operator of the dump site i.e., YSR Tadigadapa Municipality has not submitted Solid Waste Management Plan, as per the state policy and strategy on solid waste management within the 6 months from the date of notification of state policy and strategy, as per the section 15 (a) of SWM Rules, 2016.
- The operator of the dump site i.e., YSR Tadigadapa Municipality not obtained necessary approvals from the State Pollution Control Board (SPCB) for siting and operation of dump site. The operator of the dump site not followed Solid Waste Management Rules, 2016 for operation of dump site.

This office issued show cause notice to the Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa on 12.11.2021 with a direction to stop dumping of Municipal solid waste in the river bed and cleanup the existing dump site immediately and also to stop open burning of solid waste at dump site immediately at Yenamalakuduru Grama Panchayat.

Subsequently, E-mail was received from the Municipal Commissioner, YSR Tadigadapa Municipality, duly furnishing a reply vide report dated 20.11.2021 stating that the YSR Tadigadapa Municipality, is a newly constituted municipality by merging into 4 No. of Grama Panchayats i.e., Kanuru, Poranki, Tadigadapa and Yenamalakuduru and mentioned that previously the dumping of garbage has been maintaining by concerned

Grama Panchayat at vacant sites. Yenamalakuduru is one of the dumping garbage sites on Krishna river bed for the past five years and segregating the solid waste in to wet & dry wastes and maintaining in solid waste management shed at Yenamalakuduru. Further he stated that at present there is no vacant site for dumping of garbage at Yenamalakuduru.

Further, he informed that, they are planning to acquire of 5 acres of land for dumping of garbage in YSR Tadigadapa Municipality area and also stated that due to non-availability of dumping yard they are left with no other option except for dumping municipal solid waste at Yenamalakuduru in Krishna river bed. He further informed that they requested the Collector & District Magistrate to acquire of 5 acres of land for construction of Waste to Compost (WtC) plant in newly constituted YSR Tadigadapa Municipality (copy of letter is enclosed).

This office submitted status report to the Member Secretary, Boar Office, Vijayawada and legal section on 15.12.2021 on dumping of garbage to the YSR Tadigadapa Municipality and requested to review the issue before External Advisory Committee (EAC) meeting for taking necessary action.

Then, a E-mail was received from Legal section, BO, Vijayawada on 09.06.2022 regarding Hon'ble NGT Order dt.26.05.2022 in O.A.No.59 of 2022 (SZ) pertaining to Tadigadapa Municipality and requested for submission of action taken report.

In this regard, officials of Regional office, Vijayawada again inspected the dump site and surroundings on 30.07.2022 and made following observations:

- 1) At the time of inspection, it was observed that dumping of Municipal Solid Waste was stopped in Krishna river bed.
- 2) No burning of Municipal solid waste has been observed during the inspection.
- 3) The Municipal Commissioner, Tadigadapa has constructed an iron gate to arrest the dumping of Municipal Solid Waste and appointed a watchman not to allow further dumping of Municipal Solid Waste (copy of photograph is enclosed).
- 4) The officials of Tadigadapa Municipality informed that they stopped dumping of MSW in that area since 01.01.2022 and they routed their MSW / Garbage into dump transfer point located at Poranki from there transferred to M/s. Jindal Urban Waste Management Limited, Sy.No.933 & 938, Kondaveedu (V), Edlapadu (M), Guntur District. The officials of Tadigadapa Municipality informed that they are disposing 346.24 Tons/day (10820 Kgs x 4 trips x 8 No. of trippers) by engaging 8 No. of Tippers in 4 trips per day (copy of weighing bill for the day of 28.07.2022) is enclosed.
- 5) At the time of inspection, flow of River Krishna was observed and water samples were collected on 30.07.2022 and submitted to Zonal Laboratory, Vijayawada for analysis. The details are as follows:
 - Water sample collected at Dump yard of Yenamalakuduru circle.
 - Water sample collected from River Krishna confluence with outlet of Ramalingeswaranagar STPs which is adjacent to retaining wall.
- 6) VMC has constructed a Sewage Treatment Plant (STPs) – 2 Nos. with designed capacity of 10 MLD (old STP) & 20 MLD (new STP) at Ramalingeswaranagar from there waste water is treated and treated water is letting out from outlet of

STPs (2 Nos.) into River Krishna which is passing adjacent to the STPs (copy of photographs enclosed).

- 7) The Regional office, Vijayawada collected effluent samples from the STPs (10 MLD & 20 MLD) on monthly basis and test results were communicated to Vijayawada Municipal Corporation for every month.

Therefore, it is requested the Board to place the issue of secured land fill of YSR Tadigadapa Municipality, a new Urban Local Body (ULB) which is not complying with stipulated siting criteria as per the Solid Waste Management Rules, 2016 and scientific disposal of Municipal Solid Waste Management for safe guarding the public health and the Environment, in view of public complaints on illegal dumping of Municipal Solid Waste and orders issued by the Hon'ble NGT in O.A.No.59 of 2022.

This is submitted for favour of kind information.

Yours faithfully,


ENVIRONMENTAL ENGINEER

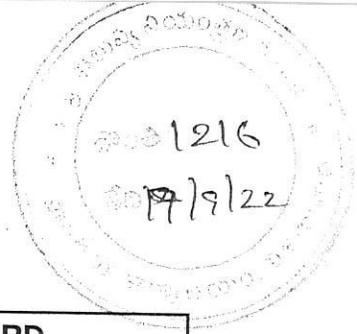
Encl: A/a.

Copy submitted to

1. The Joint Chief Environmental Engineer, Unit-2, APPCB, Head Office, Vijayawada for kind information.
2. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Vijayawada for kind information.
3. The Senior Environmental Engineer (Legal cell), APPCB, Board Office, Vijayawada for kind information.

O/c

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 ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH	ANDHRA PRADESH POLLUTION CONTROL BOARD D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center, Chalamalavari Street, Kasturibaipet, Vijayawada – 520010 Phone: 0866-2463200, Website: https://pcb.ap.gov.in
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Order No.719/APPCB/UH-III/TF/VJA/2022- 440

29/08/2022

DIRECTIONS

Sub:APPCB – HO - TF - Hon'ble NGT Order dt.26.05.2022 in O.A.No.59 of 2022 (SZ) pertaining to Tadigadapa Municipality on dumping of Municipal Solid Waste at Krishna river bed near Ramalingeswaranagar Pushkara Ghat, Yenamalakuduru and release of sewage effluent from the STP into Krishna River - Causing pollution of river and also the ground water in the area - EAC hearing held on 18.08.2022 - Directions - Issued - Reg.

- Ref:
1. Adverse news item published in Eenadu daily news paper on 10.11.2021.
 2. Inspection conducted by the officials of RO, Vijayawada on 10.11.2021.
 3. show cause notice vide Lr.No.MSW/PCB/RO-VJA/2021- Date.12.11.2021 issued to the Commissioner, YSR Tadigadapa Municipality.
 4. ROC No.653/2021/C2, Dated.20.11.2021 of Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa, Krishna District furnished reply to show cause notice issued by APPCB, RO, Vijayawada.
 5. The officials of RO, Vijayawada inspected on 30.07.2022.
 6. External Advisory Committee (Task Force) meeting held on 18.08.2022.

WHEREAS an adverse news item published in Eenadu daily news paper on 10.11.2021, regarding dumping of Municipal Solid Waste by Tadigadapa Municipality at Krishna River bed near Ramalingeswaranagar Pushkara Ghat, thereby causing water pollution & odour nuisance.

WHEREAS the officials of Regional Office, Vijayawada inspected the dump site and its surroundings on 10.11.2021 and observed several violations.

WHEREAS vide reference 3rd cited, the RO, Vijayawada issued show-cause notice to the Municipal Commissioner, YSR Tadigadapa Municipality, Tadigadapa with a direction to stop dumping of Municipal solid waste in the river bed and cleanup the existing dump site immediately and also to stop open burning of solid waste at dump site immediately.

WHEREAS vide reference 4th cited, a reply was received from the Municipal Commissioner, YSR Tadigadapa Municipality stating that –

- i. The YSR Tadigadapa Municipality, is a newly constituted municipality by merging into 4 No. of Grama Panchayats i.e., Kanuru, Poranki, Tadigadapa and Yenamalakuduru and mentioned that previously the dumping of garbage has been maintaining by

ACC-1
 P. S. Nya
 19/9/22

File No.APPCB-11023/86/2022-TEC-TF-APPCB

- concerned Grama Panchayat at vacant sites.
- ii. Yenamalakuduru is one of the dumping garbage sites on Krishna river bed for the past five years and segregating the solid waste in to wet & dry wastes and maintaining in solid waste management shed at Yenamalakuduru.
 - iii. Further he stated that at present there is no vacant site for dumping of garbage at Yenamalakuduru.
 - iv. Further, he informed that, they are planning to acquire of 5 acres of land for dumping of garbage in YSR Tadigadapa Municipality area and also stated that due to non-availability of dumping yard they are left with no other option except for dumping municipal solid waste at Yenamalakuduru in Krishna river bed. He further informed that they requested the Collector & District Magistrate to acquire of 5 acres of land for construction of Waste to Compost (WtC) plant in newly constituted YSR Tadigadapa Municipality.

WHEREAS the officials of RO, Vijayawada again inspected the dump site and surroundings on 30.07.2022 and observed the following :

- a. At the time of inspection, it was observed that dumping of Municipal Solid Waste was stopped in Krishna river bed.
- b. No burning of Municipal solid waste has been observed during the inspection.
- c. The Municipal Commissioner, Tadigadapa has constructed an iron gate to arrest the dumping of Municipal Solid Waste and appointed a watchman not to allow further dumping of Municipal Solid Waste.
- d. The officials of Tadigadapa Municipality informed that they stopped dumping of MSW in that area since 01.01.2022 and they routed their MSW / Garbage into dump transfer point located at Poranki from there transferred to M/s. Jindal Urban Waste Management Limited, Sy.No.933 & 938, Kondaveedu (V), Edlapadu (M), Guntur District. The officials of Tadigadapa Municipality informed that they are disposing 346.24 Tons/day (10820 Kgs x 4 trips x 8 No. of trippers) by engaging 8 No. of Tippers in 4 trips per day.

WHEREAS vide reference 6th cited, a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 18.08.2022. The Municipal Commissioner, Tadigadapa informed the committee that solid waste is being sent to M/s Jindal Urban Waste Management Ltd and they are not dumping waste near River Krishna. They also provided security to prevent dumping in the area.

After detailed discussions, the committee recommended to issue following directions to Tadigadapa Municipality. Accordingly, the Board hereby issues the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974, under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules'2016 and amendments thereof:

1. ***The Municipality shall ensure strict compliance with Solid Waste Management Rules'2016 and ensure disposal of Solid Waste in accordance with the said Rules.***
2. ***The Municipality shall immediately obtain authorization from APPCB as required under the above Rules.***
3. ***The Municipality shall ensure that there is no disposal of any kind of solid waste at Krishna River bed.***
4. ***The Municipality shall furnish monthly returns of Solid waste disposed to M/s Jindal Urban Waste Management Ltd; to EE, RO, Vijayawada.***

5. *The Municipality shall within 15 days submit action plan for clearing of legacy waste located at the Krishna River Bed and remediation of the contaminated area.*
6. *The Municipality shall comply with the Construction & Demolition Waste Rules, 2016, Plastic Waste Management Rules, 2016.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and Solid Waste Management Rules'2016; without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 29/08/2022

Vijay Kumar Gsrkr Ias
MEMBER SECRETARY

To
The Municipal Commissioner
Tadigadapa Municipality,
NTR District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Vijayawada for information and necessary action.

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Email

Annexure 9

T.Prasada Rao

APPCB- Legal- Hon'ble NGT, Chennai order dt. 14.03.2023 in OA No. 59 of 2022(SZ) Pertaining to Tadigadapa Municipality - Report - Requested – Reg

From : hopcblegal@gmail.com

Mon, Mar 20, 2023 04:24 PM

Subject : APPCB- Legal- Hon'ble NGT, Chennai order dt. 14.03.2023 in OA No. 59 of 2022(SZ) Pertaining to Tadigadapa Municipality - Report - Requested – Reg

1 attachment

To : T.Prasada Rao <rovja-ee1@appcb.gov.in>

Cc : M.Siva Reddy <unit3-jcee@appcb.gov.in>, N.V.Bhaskar Rao JCEE <zovja-jcee@appcb.gov.in>, reddymadhuri09@gmail.com

Hon'ble NGT, Chennai - Time bound.

Sir,

In continuation to the Legal Cell email dt. 09.06.2022, it is to inform that Sri Velagapudi Babu Rao of Yenamalakuduru Village, Krishna District has filed an application in the Hon'ble NGT, Chennai (OA No. 59 of 2022(SZ)) in the matter of pollution and dumping of waste/garbage into the Krishna River by YSR Tadigadapa Municipality, Krishna District. The Member Secretary, APPCB, HO, Vijayawada is respondent No.4. The case was heard on 14.03.2023.

The extract of Hon'ble NGT order dt. 14.03.2023 in O.A. No. 59 of 2022(SZ) is as follows:

1. The report of the 3rd respondent/Vijayawada Municipal Corporation is filed.
2. The learned counsel appearing for the Andhra Pradesh Pollution Control Board states that the report is ready and will be uploaded before the date of next hearing.
3. List the matter on 24.04.2023."

The Hon'ble NGT order is herewith attached.

Hence, the EE, RO: Vijayawada is requested to send the draft Report in O.A. No. 59 of 2022(SZ) in NGT format to the Standing Counsel for the Board in Hon'ble NGT, Chennai by email (madhuridontireddy09@gmail.com) on or before 30.03.2023 for necessary vetting with a copy to the Legal Cell.

After receipt of the duly vetted draft Report from the Standing Counsel, it will be communicated to the JCEE, EPM Section, Head Office to take necessary action for approval of the Member Secretary and orders for filing of Report by EE, RO: Vijayawada to the Hon'ble NGT.

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With Regards,
Legal Cell,
APPCB, Head Office,
Vijayawada.

AEE
PI-Pratik
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20/3/23

31

Annexure - 10

MUNICIPAL ADMINISTRATION DEPARTMENT

From

Dr. N. Prakasha Rao,
M.A., B.L., M.Phil. M.B.A, Ph.D,
Municipal Commissioner,
YSR Tadigadapa Municipality,
Poranki.

To

The Member Secretary
Andhra Pradesh-
Pollution Control Board
Vijayawada.

Respected Sir,

Sub: - YSR Tadigadapa Municipality – Public Health Section – APPCB – HO
– TF – Hon'ble NGT order dt: 26-05-2022 in O.A No. 59 of 2022 (SZ)
pertaining to Tadigadapa Municipality on dumping on Municipal Solid
Waste at Krishna river bed near RamalingeswaranagarPushkaraGhat,
Yenamalakuduru and release of sewage effluent from the STP into
Krishna River – Causing pollution of river and also the ground water in
the area - EAC hearing held on dt: 18-08-2022 – Issued Directions – –
Submitted – Regarding.

Ref: - Order No. 719/APPCB/UH-II/TF/VJA/2022, dt: 29-08-2022 Directions
of the Andhra Pradesh Pollution Control Board, Vijayawada.

In obedience to the above reference cited, it is to submit that, the following
directions are issued by the External Advisory Committee (Task Force) of A.P
Pollution Control Board, Vijayawada in the Hon'ble NGT Order dt: 26-05-2022 in O.A
No. 59 of 2022 and requested to submit the action taken report on the issued
directions.

In this connection, I am herewith submitting the following report to the
directions issued by the External Advisory Committee (Task Force) of A.P Pollution
Control Board.

Sl. No.	The External Advisory Committee issued Directions	Submitted Report
1	The Municipality shall ensure strict compliance with Solid Waste Management Rules 2016 and ensure disposal of Solid Waste in accordance with the said Rules.	It is to submit that, the YSR Tadigadapa Municipality shall strictly implementing the Solid Waste Management Rules 2016. This Municipality having 42 nos. auto tippers and utilizing for collection of segregated wastes from door to door. At door step collected waste has

AEE
for n/a
3/3/23

		<p>been segregated into 1) Dry Waste 2) Wet Waste.</p> <p>1) Dry Waste: - The entire dry waste has been transported to M/s Jindal Waste to Energy Plant, Kondaveedu (V), Edlapadu (M), Guntur District.</p> <p>2) Wet Waste: - c) The wet waste was transported to Windrow cum Vermi compost Shed, Yenikepadu road, Kanuru circle, YSR Tadigadapa Municipality.</p> <p>d) Vegetable & Fruits waste was transported to Bio methanation gas plant, Ajith Singh nagar, Vijayawada.</p>
2	The Municipality shall immediately obtain authorization from APPCB as required under the above Rules.	<p>It is to submit that, This Municipality is newly constituted and at present there is no site for dump yard.</p> <p>It is requested to the Collector & District Magistrate, Krishna to acquire of 5 acres of land for dump yard, Waste to compost plant etc.,</p> <p>Further submit that, whenever the land for dump yard is allotted to this Municipality, shall immediately obtain authorization from A.P.P.C.B.</p>
3	The Municipality shall ensure that there is no disposal of any kind of solid waste at Krishna River bed.	<p>It is to submit that, the YSR Tadigadapa Municipality has been stopped and not disposing of any kind of Solid waste at Krishna River bed.</p> <p>This Municipality has been arranged place at Auto Nagar, Vijayawada for solid waste transport.</p> <p>Daily the entire day collected solid waste has been disposed to M/s Jindal Waste to energy plant and Windrow cum Vermi compost shed.</p>

4	The Municipality shall furnish monthly returns of Solid Waste disposed to M/s Jindal Urban Waste Management Ltd., to E.E, RO, Vijayawada	It is to submit that, the monthly returns of Solid Waste disposed to M/s Jindal Waste to Energy Plant details are submitted as follows. 08/2022 month – 128.29 M.T 09/2022 month – 430.19 M.T 10/2022 month – 440.18 M.T 11/2022 month – 320.20 M.T 12/2022 month – 326.29 M.T 01/2023 month – 371.92 M.T 02/2023 month – 3451.40 M.T 03/2023 month – 2010.34 M.T
5	The Municipality shall within 15 days submit action plan for clearing of legacy waste located at the Krishna River Bed and remediation of the contaminated area.	It is to submit that; this Municipality has been cleared and transported all dumped legacy waste to poranki area penumaluru centre solid waste transportation point and from their transported to M/s Jindal waste to energy plant, Guntur.
6	The Municipality shall comply with the construction & Demolition Waste Rules 2016, Plastic Waste Management Rules 2016.	It is to submit that; this Municipality has been implementing the Construction & Demolition waste Rules 2016 and a call centre was provided in this Municipal office for public. Plastic waste management rules 2016 was implementing. By laws are prepared for Plastic Waste Management. In this Municipality limits less than 120 micro below plastic carry bags are banned. The task force committee was arranged for strict implement.

Hence, the above information is submitted for kind perusal.

Yours faithfully

Commissioner

YSR Tadigadapa municipality

Copy to: -

The Environmental Engineer, A.P.P.C.B., Regional Office, Vijayawada for information.

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ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33 - 26 - 14 D / 2, Chalamalavari Street, Kasturbaipet,
Mogalrajpuram, Vijayawada - 520 010

Phone No: 0866 - 2436216 / 17

Notice No. M-14/APPCB/STPs/GEN/2017 - 2090

Date .03.2019

SHOW CAUSE NOTICE

Sub: APPCB - UH-II - Pollution of Krishna Eastern Branch canals (KEB canal) due to untreated and drain water from houses discharging in to KEB canal from Prakasam Barrage to Yenamalakuduru-SHOW CAUSE NOTICE - Issued - Reg.

- Ref: 1. Lr.No. 2087/APPCB/ZO-VJA/GEN/2018-318, dt.16.05.2018.
2. Lr. No. M-14 /APPCB/STPs/GEN/2017 -268, dt. 25.05.2018.
3. G.O.Ms.No. 342, dt.26.10.2018 of the MA & UD(B2) Dept, GoAP.
4. Orders of the Hon'ble NGT, Delhi in OA No. 148/2016.

*** **

- 1) WHEREAS, the Board constantly pursuing with the CDMA and all Local Bodies for providing Sewage Treatment Plants in all Local Bodies for treating the sewage generated with in the Municipal Limits, as the untreated sewage is finding its way to join the surface water bodies and potable water sources;
- 2) WHEREAS, Vijayawada Municipal Corporation is having 9 No of Sewage Treatment Plants to cater 177 MLD of sewage generated in the municipal corporation limits. However, the untreated sewage is joining into the river and surface water bodies of KEB Canals and is endangered to potable water sources in Vijayawada Municipal Corporation and downstream villages.
- 3) WHEREAS, the Board issued instructions to the Commissioner, Vijayawada Municipal Corporation, vide ref. 2nd cited, to take necessary measures with immediate effect, to arrest the joining of untreated sewage from households and from commercial areas in to water bodies and to take necessary action to divert such sewage water to the Sewage Treatment Plants existing in *Vijayawada Municipal Corporation limits for treatment of sewage to surface water discharge standards as stipulated by the Government of India;
- 4) WHEREAS, the Hon'ble Supreme Court of India pronounced in the Judgement in Writ Petition (Civil) No.375 of 2012 on 22.02.2017, fixed the time lines for operating the existing STPs and for construction of new STPs with in a period of 3 months and 3 years respectively;
- 5) WHEREAS, the Board issued paper advertisement in the newspapers of The Hindu & Eenadu on 04.04.2017, to comply with the judgement of the Hon'ble Supreme Court and to provide treatment facilities for the sewage with regard to local bodies;
- 6) WHEREAS, the MA & UD Department constituted State Level Committee to monitor Sewage and Garbage Management through G.O. vide ref.3rd cited. The State Level Committee reviewed the status of STPs in its 1st meeting held on 13.11.2018, in which no proposal of VMC was reviewed.
- 7) WHEREAS, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi issued order dt. 27.11.2018 in the O.A. No 148/2016 filed by Mahesh Chandra Saxena vs South Delhi Municipal Corporation & Ors, vide ref.4th cited and issued orders to all the states for preparing & furnishing action plans for utilization of treated sewage in the respective states with in 3months.

8) WHEREAS, Vijayawada Municipal Corporation neither furnished action taken report to the Board nor furnished the measures taken for diverting the untreated sewage to existing STPs till date. It is presumed that the status of joining of untreated sewage in to the water bodies and to KEB canals is persistent and no action was initiated in this regard.

9) In view of the above, you are directed to show cause why action should not be initiated against you for failing to provide sufficient treatment facilities for treating the Sewage generated in Vijayawada municipal limits, to standards stipulated by the Government of India and for not diverting the sewage to the existing STPs, which is joining to the water bodies, thereby causing severe pollution to the water bodies and smell nuisance to surroundings.

10) Your reply should reach this office within 15 days from the date of receipt of this notice, failing which action will be initiated against the concerned as per the Judgement of the Hon'ble Supreme Court pronounced in W.P.(C) No. 375 of 2012, without further notice under appropriate Environmental Acts.

Sd/-
CHAIRMAN

To

The Commissioner,
Vijayawada Municipal Corporation,
Vijayawada.
Krishna District.

Copy to:

- 1) The Principal Secretary, Municipal Administration and Urban Development Department, 2nd Block, A.P Secretariat, Velagapudi, Guntur Dist. - 522 503.
- 2) The Principal Secretary, Environment, Forest, Science & Technology Department, 4th Block, A.P Secretariat, Velagapudi, Guntur Dist. - 522 503.
- 3) The Director of Municipal Administration, Sri Krishna Enclave, Annapurna Nagar, 5th Lane, 4/7 Inner Ring Road, Gorantla-522034, Guntur, Andhra Pradesh for favor of kind information and necessary action.
- 4) The JCEE, Zonal Office, Vijayawada, Visakhapatnam, Kurnool for information and necessary action.
- 5) The EE, Regional Office, Vijayawada for pursuing the local body and for taking necessary action.

// T.C.F.B.O //

18/3/19
JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



7/11/2023 - 12
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 520 008.

Ph.No: 0866-2543542.

Lr.No.PRS/PCB/RO-VJA/2023-1203

Date: 03.03.2023

NOTICE

Sub.: APPCB – Regional Office, Vijayawada – Water (Prevention & Control of Pollution) Act, 1974 – Sewage Management – Water pollution in surface water bodies / Krishna river by indiscriminate dumping of garbage / solid waste and by discharging of untreated sewage from the households of YSR Tadigadapa Municipality – Notice Issued - Reg.

Ref.: 1. Hon'ble National Green Tribunal order dated.26.08.2020 in O.A.No.27 of 2016.
2. Gazete notification S.O.No.1357 (E) notifying Solid Waste Management Rules, 2016 by Ministry of Environment Forest & Climate Change, Government of India.

Whereas, the YSR Tadigadapa Municipality is having a population of above 2 Lakhs people and generating sewage – 9.0 MLD from the households in municipal limits and it was observed that the municipality is discharging the untreated waste water into the nearby surface of water bodies thereby causing water pollution of receiving water bodies.

Whereas, public complaints are being filed in this office on discharging of waste water without any treatment into the nearby water bodies / Krishna river affecting the public health of the villagers located at the downstream utilizing the water for their drinking purpose and for agriculture cultivation.

Whereas, Original Application (O.A.) No.59 of 2022 (SZ) has been filed by Sri Velagapudi Babu Rao and other villagers of Yanamalakuduru, YSR Tadigadapa Municipality in the Hon'ble NGT against dumping of waste / garbage into the Krishna river by YSR Tadigadapa Municipality thereby polluting drinking water of Krishna river and release of sewage effluents into the Krishna river once again pollution of the river water and also the ground water in that area.

Whereas, as per the section 24 of water (Prevention & Control of pollution) Act, 1974 indicated prohibition on use of stream or well for disposal of polluting matter, etc., and the provisions under this section stipulates as followed:

Subject to the provisions of this section-----

- No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the state Board to enter whether directly or indirectly into any stream or well or sewer or onland (or)
- No person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water stream in a manner leading or likely to lead to substantial aggravation of pollution due to other causes or of its consequences.

Whereas, this office has not received any such proposals / action plans for setting up of Sewage Treatment Plants (STP) from your YSR Tadigadapa Municipality for scientific treatment and disposal of sewage being generated from the municipality area.

Whereas, vide ref 2nd cited as per the provisions of Solid Waste Management Rules, 2016 issued by the Ministry of Environment Forest & Climate Change, Government of India, it is obligatory on the part of every urban local body to provide secured landfill facility for landfill and processing for disposal of solid waste duly meeting the criteria stipulated for sanitary landfills.

Whereas, this office has not received any such proposals / action plans for setting up of secured landfill sites/facility from your YSR Tadigadapa Municipality for proper management of solid waste as envisaged in the Solid Waste Management Rules, 2016.

Whereas, discharging of untreated domestic sewage generated from your Municipality into River Krishna directly or indirectly results in pollution of River Krishna/ surface water & sub-surface water bodies, using for drinking and irrigation purposes in the downstream, which attracts action against the ULBs under section 33 (a) of the Water (Prevention & Control of Pollution) Act, 1974 & amendments thereof.

1. It is obligatory on the part of your Municipality to provide treatment facilities of adequate capacity to treat the sewage generated from your municipality.
2. It is obligatory on the part of your Municipality to provide Sewage Treatment Plant (STP) for treating sewage and to meet stipulated effluent discharge standards before being discharged into nearby waterbodies.
3. Hon'ble NGT case in OA No.27 of 2016 is filed (copy enclosed) before the Hon'ble National Green Tribunal, Southern Zone(SZ), Chennai on Krishna River Pollution.
4. You are also directed to furnish action plan within 7 days along with proposals for construction of Sewage treatment plants, so as to ensure compliance with Board directions, failure to submit adequate justification and not furnishing reply within time will be treated as that you have no valid reasons to furnish before the Board for the above violations and the Board will be constrained to take further action against concerned without further notice in the interest of safeguarding public health and Environment under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof.

Therefore, it is hereby directed your municipality to submit proposals / plan of action for construction of STP for treating domestic waste water to meet prescribed norms stipulated by A.P.Pollution Control Board and to provide secured landfill facility for managing municipal solid waste giving no scope for the Board to initiate action under section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 in the interest of protecting surrounding environment & the public health.


ENVIRONMENTAL ENGINEER
3/3/23 03/03/2023

To

**The Commissioner,
YSR Tadigadapa Municipality,
Krishna District.**

Copy submitted to the JCEE, UH-II, Head Office, Vijayawada for favour of information.

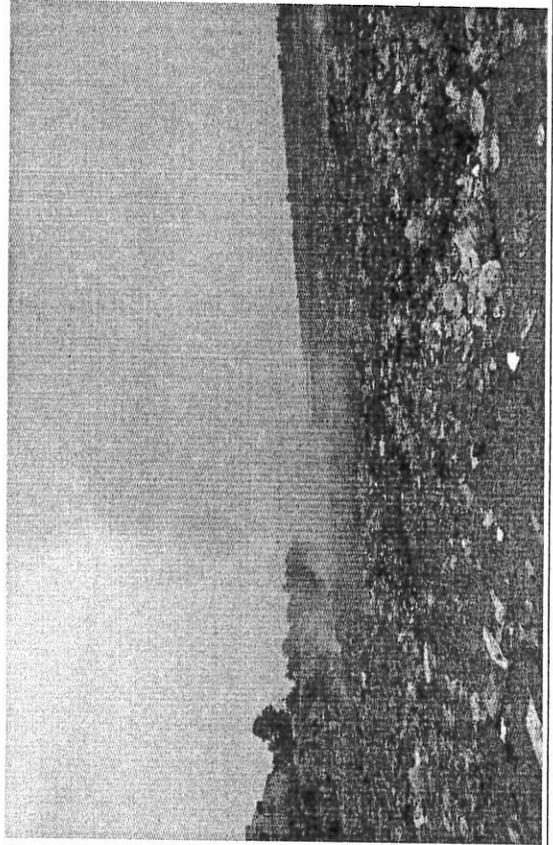
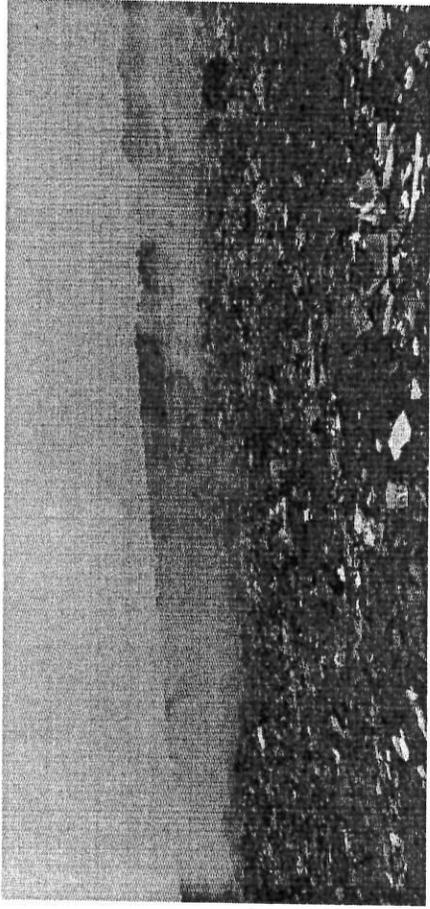
Copy submitted to the SEE, Legal cell, Head Office, Vijayawada for favour of information.

O/c

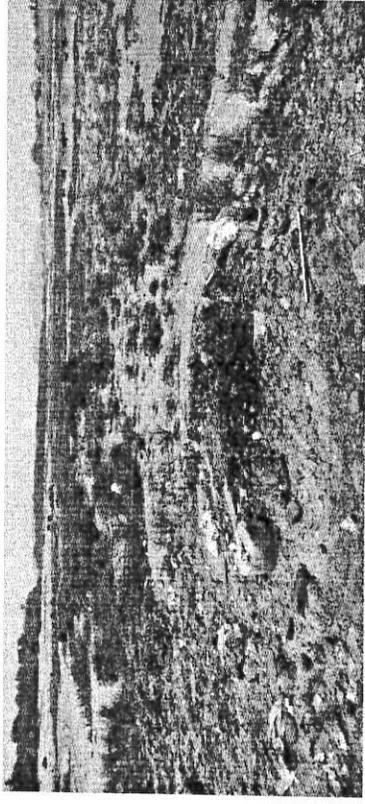
Solid waste Management

Photographs of YSR Tadigadapa Municipality, Krishna District

Before



After



Photographs of YSR Tadigadapa Municipality, Krishna District

